

FORM B
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

Date: 24-05-2022

To
The Interim Resolution Professional / Resolution Professional
Mr. Rahul Mishra
Rahul Mishra & Associates, Chartered Accountant,
Mishra Bhawan, Tatyapara Chowk,
Behind Shivaji Statue, Raipur,
Chhattisgarh 492001

From:
Pardesi Constructions Pvt. Ltd.
48, Residency Road, Sadar, Nagpur - 440001



Subject: Submission of proof of claim.

Madam/Sir,

Pardesi Constructions Pvt. Ltd., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Coppertun Brewing Pvt. Ltd. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR Pardesi Constructions Pvt. Ltd.
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION CIN: U70101MH2003PTC138958

Pardesi Constructions Pvt. Ltd.

Director:

PARTICULARS	
	RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE 48, Residency Road, Sadar, Nagpur - 440001. E-mail: jp.jpconstructions@gmail.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) - Rs. 76652157.50 as per the claim in CP (IB) 61 of 2021. - Rs. 65197051.74 as per the fresh calculation done by the Operational Creditor in light of acceptance of part claim by the Honourable National Company Law Tribunal, Cuttack in CP (IB) 61 of 2021 on 12-05-2022 - Possession of premises owned by the Claimant and held by the Corporate Debtor on 12-05-2022 and presently in possession of the Resolution Professional
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED. 1. Service Agreement Dated 03/10/2015 2. Leave & License Agreement Dated 05/10/2015 and; 3. The Order Dated 12-05-2022 Passed by the Honourable National Company Law Tribunal, Cuttack in CP (IB) 61/ 2021

Pardesi Constructions Pvt. Ltd.

Director

PARTICULARS		
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	1. Leave & License Agreement Dated 05/10/2015, 2. Service Agreement Dated 03/10/2015 and; The details are explained in the claim calculation and notes on the method of calculation annexed to this claim form – Annexure I
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NA NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN	Pardesi Constructions Pvt. Ltd. Yes Bank, Telephone Exchange Square, Nagpur

Pardesi Constructions Pvt. Ltd.



Director

PARTICULARS	
	BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN
	Account No. 054083800001831 IFSC: YESB0000540
11.	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p> <ol style="list-style-type: none"> 1. Certificate of Incorporation 2. Copy of Board Resolution dated 01-09-2021 passed by the Board of Directors of the Operational Creditor appointing Mr. Jaiprakash Khushalani as authorised signatory 3. Leave & License Agreement Dated 05/10/2015 & 4. Service Agreement Dated 03/10/2015 with the Corporate Debtor 5. Claim calculation and Notes on the method of calculation done by the Operational Creditor to arrive at figure of claim after the Order Dated 12-05-2022. (Annexure – I)
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>	
Name: JAIPRAKASH KHUSHALANI	
Position with or in relation to creditor: Director of the Operational Creditor and authorized signatory by virtue of the Board resolution dated 01-09-2021	
Address of person signing: 48, Residency Road, Sadar, Nagpur 440001	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

Pardesi Constructions Pvt. Ltd.



Director

DECLARATION

I, Jaiprakash Gurdasmal Khushalani Director of Pardesi Constructions Private Limited, currently residing at 48, Residency Road, Sadar, Nagpur - 440001, hereby declare and state as follows:

1. Coppertun Brewing Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 12th day of May 2022, actually indebted to us in the sum of Rs. 76652157.50. The Honourable NCLT, Cuttack has accepted a part of claim. We have recalculated the claim by adding fresh liability till date of Order i.e. 12-05-2022 and by recalculating the interest payable by the Corporate Debtor. The fresh calculation comes to Rs. 65197051.74 on the date of this claim.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (a) Leave & License Agreement dated 05/10/2015
 - (b) Service Agreement dated 03/10/2015
 - (c) Order dated 12-05-2022 passed by the Honourable National Company Law Tribunal, Cuttack in CP(IB)/ 61/ 2021
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 24-05-2022

Place: Nagpur

Pardesi Constructions Pvt. Ltd.

Director

Jaiprakash Khushalani

Director

Pardesi Constructions Pvt. Ltd.

Claimant Company



VERIFICATION

I, Jaiprakash Khushalani, Director of Pardesi Constructions Pvt. Ltd., the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

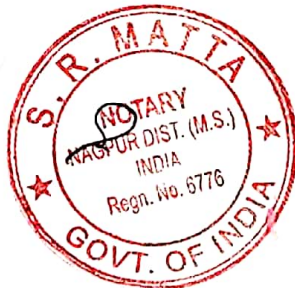
Pardesi Constructions Pvt. Ltd.

Verified at Nagpur on this 24th day of May 2022

Director

Jaiprakash Khushalani
Director
Pardesi Constructions Private Limited
Claimant Company

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity]



SWORN BEFORE ME ON THIS 24th TO
DAY OF May 2022 AT NAGPUR BY
SHRI/SMT/KU Jaiprakash Khushalani
R/O. NAGPUR WHO HAS BEEN IDENTIFIED
BY SHRI/SMT
ADVOCATE, NAGPUR
S. R. MATTA
Advocate & Notary
610-41, Clerk Tower, Nagpur

